

(b) if so, the details of the progress achieved in the last two years; and

(c) the reasons for which the process of reviewing the guidelines has not been uniform across Union Ministries, resulting in some lagging far behind others?

THE MINISTER OF PANCHAYATI RAJ (SHRI V. KISHORE CHANDRA DEO):

(a) and (c) This Ministry has taken up the issue of centrality of Panchayati Raj Institutions in various Centrally Sponsored Schemes (CSSs) and Additional Central Assistance (ACAs) in various forums. Among the major CSSs, Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA), Saakshar Bharat Mission, Indira Awas Yojana (IAY), Pradhan Mantri Adarsh Gram Yojana (PMAGY) and National Rural Drinking Water Programme (NRDWP) provide significant roles and responsibilities to Panchayats. Under the Backward Regions Grant Fund (BRGF), which is an ACA, Ministry of Panchayati Raj (MoPR) provides untied funds through States to Panchayats and Municipalities on the basis of plans made by Panchayats. The Ministry of Drinking Water and Sanitation has revised the NRDWP guidelines under which, from 2011-12, in the inter-State allocation criteria, 10% scheme funds have been linked to States' performance on a Management Devolution Index (MDI) which measures the extent to which a State has decentralized the management of the programme. Ministry of Health and Family Welfare has issued instructions in July, 2011 that Village Health, Sanitation and Nutrition Committee should preferably function as a sub-committee of the Gram Panchayat. In the revised Sarva Shiksha Abhiyan guidelines of 2011, responsibilities of Panchayats in elementary education have been indicated. The extent to which various Ministries have incorporated the role of Panchayats in scheme guidelines varies as per the existing structure of the scheme and perceptions of that Ministry about the role of Panchayats etc.

### **Projection of Panchayati Raj Institutions**

4552. SHRI MANI SHANKAR AIYAR: Will the Minister of PANCHAYATI RAJ be pleased to state:

(a) whether as against the Ministry's projection to the Thirteenth Finance Commission of a requirement of over Rs. 1,00,000 crore for Panchayati Raj Institutions, the Basic Grant and Performance Grant taken together amount only to Rs. 63,050 crore, that is, 40 per cent less than asked for;

(b) the progress in regard to the release of Basic and Performance Grants, State-wise; and

(c) the proposed projection of Panchayati Raj Institutions' requirement to the Fourteenth Finance Commission?

THE MINISTER OF PANCHAYATI RAJ (SHRI V. KISHORE CHANDRA DEO):

(a) In the memorandum to the 13th Finance Commission, this Ministry has classified the requirements of Panchayati Raj Institutions into two categories. Under the first category, it proposed 4 per cent of the divisible pool be allotted to local bodies and earmarked for the activities, such as, construction of Panchayat Ghars, providing skeleton staff for each Panchayat as well as honoraria and sitting fees for elected representatives, office expenses and e-governance. Under the second category, Ministry proposed that 1 per cent of the divisible pool be given as a specific purpose grant-in-aid to panchayat for preparation of data bases; incentivisation of State Governments to empower panchayats; and provision of grants for area planning and capacity building. The 13th Finance Commission has recommended an amount of Rs. 63050.5 crore as Basic and Performance Grants.

(b) A Statement indicating State wise release of Basic Grants and Performance Grants for Panchayati Raj Institutions as per recommendation of 13th Finance Commission is given in Statement (*See below*);

(c) 14th Finance Commission has yet to be notified.

# Statement

Release of grant for Panchayati Raj Institutions (PRIs) as per recommendation of FC- XIII

(Rs. in crore)

SI. No.	States	2010-11			2011-12			2012-13 (as on 10-5-2012)		
		Basic Grant	Performance Grant	Total	Basic Grant	Performance Grant	Total	Basic Grant	Performance Grant	Total
1	2	3	4	5	6	7	8	9	10	11
1.	Andhra Pradesh	480.74	0	480.74	304.70	0	304.70			0.00
2.	Arunachal Pradesh	25.20	0	25.20	16.14	1.57	17.71	92.95		92.95
3.	Assam	73.44	0	73.44	164.62	53.37	217.99			0.00
4.	Bihar	455.69	0	455.69	583.77	168.7	752.47			0.00
5.	Chhattisgarh	153.67	0	153.67	196.86	56.53	253.39		33.92	33.92
6.	Goa	4.21	0	4.21	4.11	0.51	4.62			0.00
7.	Gujarat	217.24	0	217.24	272.31	13.52	285.83			0.00
8.	Haryana	101.16	0	101.16	126.80	58.81	185.61			0.00
9.	Himachal Pradesh	51.20	0	51.20	65.59	30.11	95.70			0.00

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1	2	3	4	5	6	7	8	9	10	11	148
10.	Jammu and Kashmir	0.00	0	0.00	108.23	5.34	113.57			0.00	Written Answers to
11.	Jharkhand	139.48	0	139.48	178.68	8.81	187.49			0.00	
12.	Karnataka	419.38	0	419.38	525.71	243.87	769.58			0.00	
13.	Kerala	179.35	0	179.35	229.75	66.35	296.10			0.00	
14.	Madhya Pradesh	378.42	0	378.42	484.78	140.02	624.80			0.00	[RAJYA SABHA]
15.	Maharashtra	505.78	0	505.78	647.93	186.06	833.99		111.66	111.66	
16.	Manipur	20.13	0	20.13	0.00	1.28	1.28			0.00	
17.	Meghalaya	28.77	0	28.77	36.86	1.83	38.69			0.00	
18.	Mizoram	18.55	0	18.55	11.88	1.17	13.05			0.00	
19.	Nagaland	14.20	0	14.20	13.86	1.75	15.61			0.00	
20.	Odisha	238.31	0	238.31	305.29	15.02	320.31			0.00	
21.	Punjab	103.50	0	103.50	0.00	6.51	6.51			0.00	Unstarred Questions

22.	Rajasthan	366.68	0	366.68	459.65	213.27	672.92		0.00
23.	Sikkim	8.58	0	8.58	30.11	1.06	31.17		0.00
24.	Tamil Nadu	287.10	0	287.10	359.89	17.87	377.76		0.00
25.	Tripura	26.95	0	26.95	34.52	1.72	36.24		0.00
26.	Uttar Pradesh	911.30	0	911.30	1142.33	331.18	1473.51		0.00
27.	Uttarakhand	54.37	0	54.37	69.65	3.44	73.09		0.00
28.	West Bengal	381.20	0	381.20	241.61	24.01	265.62		0.00
TOTAL		5644.60	0.00	5644.60	6615.63	1653.68	8269.31	92.95	145.58
									238.53

Note : Performance grant is recommended from 2011-12.

Written Answers to

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Unstarred Questions 149